
(2021) 01 SEBI CK 0033

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 479 Of 2020, Appeal (L) No. 434 Of 2020

Ashav Advisory LLP

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 08-01-2021

Acts Referred:

Citation : (2021) 01 SEBI CK 0033

Hon'ble Judges : Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Division Bench

Advocate : Darius Khambata, Somasekhar Sundaresan, H.S. Chandhoke, Prashant Mishra, Rugved More, Akhil Mahesh, Gunjan Soni, Aimen Reshi, Shyam Mehta, Abhiraj Arora, Karan Bhosle, Melvyn Fernandes, NPS Chawla, Sujoy Datta, Surekh Kant Baxy, P.N. Modi, Etc

Judgement

1. Learned counsel for the appellant seeks time to file affidavit in rejoinder, if any. Three weeks time is hereby granted to file affidavit in rejoinder.

Place the appeal for hearing and final disposal on March 10, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.